

REDMI NOTE 5 PRO
MI DUAL CAMERA

FIR NO. 0749/20
State vs. Imran Khan
Laxmi Nagar
Ss 380/411 IPC
03.10.2020

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matters are taken up today through physical hearing.

Present: Ld. APP for the State.
Sh. Azizullah, Ld. Counsel for the accused.

An application seeking early hearing of the bail application has been moved on behalf of the accused. It is stated that the bail application of the accused is listed for hearing on 05.10.2020 and since the father of the accused has expired, hence it is prayed that the bail application be taken up for hearing today.

Heard and perused.

In view of the facts and circumstances and the submissions, the application seeking early hearing is hereby allowed and the bail application moved on behalf of the accused is taken up today itself. The next date fixed stands cancelled accordingly. The application is disposed of accordingly.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.10.2020

E. FIR NO. 0760/20
State vs. Imran Khan
PS Laxmi Nagar

03.10.2020

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matters are taken up today through physical hearing.

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Heard and perused.

In view of the facts and circumstances and the submissions, the application seeking early hearing is hereby allowed and the bail application moved on behalf of the accused is taken up today itself. The next date fixed stands cancelled. The application is disposed of accordingly.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.10.2020

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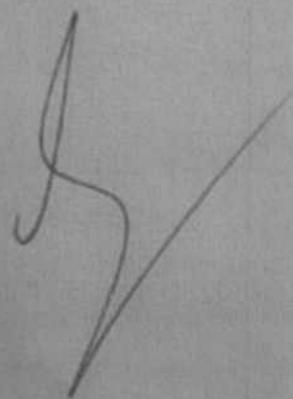
Vide this order, I shall dispose of the application moved by applicant/accused Imran Khan, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since July, 2020. It is further stated that investigation in the present case has been completed wherein the chargesheet has been filed and the accused is no more required for custodial interrogation. It is stated that the father of the accused has expired and prays for grant of bail stating that he is ready to abide by all terms and condition to be imposed upon him and ready to furnish a local surety, if he is granted bail.

Contd.2



FIR 760/20

-2-

Ld. APP for the State vehemently opposed the bail application.

Considering the fact that accused is in JC since July, 2020 and charge-sheet has already been filed, therefore, no useful purpose would be served to keep him behind the bar.

Hence, unless required in any other case, accused Imran Khan is admitted to bail on furnishing personal and surety bond in sum of Rs. 20,000/- each with one local surety subject to the following conditions:

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

The application stands disposed of.

Copy of this order be sent to the Jail Superintendent concerned and Ld. Counsel for applicant/accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.10.2020

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